

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.1193/1996
ORIGINAL APPLICATION NO.1087/1998

Mumbai, this the 17th day of February, 2003.

Hon'ble Mr.Justice V.S.Aggarwal, Chairman,
Hon'ble Mr.A.S.Sanghvi, Member (J),
Hon'ble Smt. Shanta Shastry, Member (A).

1) Original Application No.1193/96.

S.B.Mishra,
22, Indrayani Society,
Lawrence Road.,
Deolali - 422 401.Applicant.
(Applicant present in person)

v.

1. Secretary,
Ministry of Defence
South Block,
New Delhi.

2. Engineer-in-Chief's Branch,
Army Headquarters,
DHQ, P.O.
New Delhi - 11.Respondents.
(By Advocate Mr.R.K.Shetty)

2) Original Application No.1087/1998

Pradeep S.Menon,
5, City Light Co-operative
Housing Society, Nehru Nagar,
Kanjur Village,
Mumbai - 400 042.Applicant
(By Advocate Mr.Ramesh Ramamurthy)

v.

1. Union of India,
through the Secretary,
Ministry of Defence,
Raksha Mantralaya,
Government of India,
New Delhi.

2. Chief of Naval Staff,
Naval Headquarters,
New Delhi - 110 011.

3. Flag Officer Commanding-in-Chief,
Headquarters,
Western Naval Command,
Shahid Bhagatsingh Marg,
Mumbai - 400 001.

4. The General Manager,
Naval Armament Depot,
Karanja, Uran,
Raigad District,
Raigad - 400 704.Respondents.
(By Advocate Mr.V.S.Masurkar)

O R D E R (ORAL)

By Justice V.S.Agarwal, Chairman

After the matter was argued, Learned Counsel for the Respondents fairly conceded that in these two matters listed before this Bench, this Tribunal has the jurisdiction to entertain the original applications.

2. Resultantly, we, for purposes of reference that was made, dispose of the reference in face of the concession recorded above. To be put up before the appropriate bench on 25.2.2003 for decision on merits. Keeping in view the same, we are not dwelling into the other controversies which were urged before us.

Shanta S -

(SHANTA SHAstry)
MEMBER (A)

A.S. -

(A.S. SANGHVI)
MEMBER (J)

V.S. Aggarwal

(V.S. AGGARWAL)
CHAIRMAN

B.